



2026:AHC:20808

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 64 of 2026

Kunwar Hari Lal

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Chaudhary
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"(i) issue a writ, order or direction in the nature of mandamus directing the respondent no.2, to deliver possession of land bearing Arazi No.1179/1, area .121 hectare situate at Village: Jangal Rasoolpur No.2, Tahsil: Chauri-Chaura, District: Gorakhpur, after performing paimise by constituting Revenue and Consolidation Team within the time to be specified by this Hon'ble Court."

3. It is submitted that plot no.1179/1, area measuring 0.121 hectare, has been kept out of the consolidation operation; however, till date no effective measures have been taken to deliver the possession thereof to the petitioner.

4. Learned Standing Counsel submits that the grievance of the present petitioner can more appropriately be redressed by the concerned Consolidation Officer (respondent no.2) and he has no objection if a direction is issued to decide the fresh representation to be moved by the petitioner in this regard, within stipulated period, as directed by this Court.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction that the present petitioner shall be at liberty to move a fresh representation before the Consolidation Officer (respondent no.2) to ventilate his grievance as mentioned in the present writ petition along with a certified copy of this order as well as self-attested copy of the instant writ petition, within a period

of two weeks from today. The Consolidation Officer, in turn, shall decide the said representation and take appropriate action in accordance with law, expeditiously, preferably, within a period of four months from the date of production of certified copy of this order, if there is no any other legal impediment.

6. With the aforesaid direction, this petition is finally **disposed of**.

January 30, 2026

vkg

(Dinesh Pathak,J.)